

SUPREME COURT OF INDIA

Dated : 19th October 2021

Clarifications in respect of pre-bid meeting dated 29.09.2021 in response to NIT dated 18.09.2021 for “Comprehensive maintenance i.e. Housekeeping & Mechanized Cleaning and Conservancy Services”

With reference to the Pre-bid meeting for the aforesaid purpose held at Supreme Court Premises on 29.09.2021 with the representatives of the intended bidders. The queries as submitted by the different bidders and the response/comments/ clarifications thereon of the Committee constituted for the purpose are tabulated herein below :

Srl. No.	NIT Page Number	Queries/suggestions of bidders	Response/Comments/Clarifications of this Registry
1	4 &21	Duration of Contract should be minimum 3 years	<i>Duration of Contract: Will be initially for a period of 02 years, which will be extendable for a further period of 03 years on yearly basis, on the satisfactory performance.</i>
2	7 &13	Since the project location is most important of Government of India and it is coming under high security zone. Kindly request to consider the only Government Organisation Experience.	<i>No change and as per terms of NIT</i>
3	8 &13	Since the all standards of OHSAS are incorporated ISO 45001 : we request you to consider ISO 45001 against OHSAS 18001.	<i>Page 8 &13 of the NIT relating to ISO may be read as “ISO 9001, 14001 & OHSAS 18001 and ISO 45001 certification.” (as on 31stMarch 2021).</i>
4	8 &13	Since the current financial audit is in under process so kindly request you to consider last three financial year i.e. 2017-18, 2018-19 &2019-20 along with Provisional Financial details – 2020-21.	<i>Will be considered, if by the time of submission of bids balance sheet of 2020-2021 is not finalized.</i>
5	8 &13	Since both the taxation authorities are not given and providing clearance Certificate, we would request your good office to consider GST paid Challans & IT Returns for the respective three financial years i.e. 2017-18, 2018-19 & 2019-20.	<i>The bidder has to submit Audit Compliance and Audit Report by way of DRC-3/9C.</i>
	13	As on date neither GST nor	<i>The bidder has to submit Audit Compliance</i>

	Point No. 2	Income Tax Department issue any clearance certificate. The latest GST and TDS return is considered as clearance. It is requested to kindly consider and issue corrigendum.	<i>and Audit Report by way of DRC-3/9C.</i>
6	13 Point No. 10	The estimated cost of the work is Rs. 10.0 crore. As per CPWD guidelines (iv) of Annexure 2.4, P-179 (which are based on GFR GOI). “Solvency shall be of amount equal to 40% of the estimated cost put to the tender (ECPT)”. Accordingly for the subject work the Solvency required should be for Rs. 4.0 crore in place of Rs. 10.0 crore.	<i>Agreed. Solvency Certificate from Bank for at least Rs. 4.0 Crore may be submitted.</i>
	13 Point No. 9	As per CPWD guidelines only Solvency Certificate is required. Net Worth certificate is not needed because solvency certificate itself is based on net work. Accordingly, in subject work either of two should be considered or if net worth is also needed it should be for 4 Crores or more as for Solvency. Kindly consider and issue corrigendum	
7	15	QCBS is incorporated in the tender but procedure of giving marks is not mentioned in the tender, therefore, a format should be incorporated in the tender. Please elaborate the evaluation process of Technical – 70% & financial – 30 %	<i>a) Financial 30 % will be based on price quoted by the bidder for manpower, machines & materials. b) Technical 70 % is as per (i) turnover, (ii) experience, (iii) manpower on roll, (iv) site inspection & (v) quality certificate i.e. “ISO 9001, 14001 & OHSAS 18001 and ISO 45001 (as on 31st March 2021). c) The bidder who has quoted lowest financial bid, shall not be entitled to award of contract solely on the basis of lowest price quoted as it is a techno-commercial bid and the bid will be evaluated on the basis of 70 % weight-age to technical parameters and 30 % weight-age to financial bid.</i>
8	19	Kindly share the pattern	<i>As per Clause 6.11 of NIT at page 20.</i>

	Clause 6.2	& specifications of Uniform require under this project.	
9	19 Clause 6.4	Kindly clarify whether statutory benefits like bonus, leave, relief etc. from time to time to its personnel, this compliance will be reimbursed by your good authority or we need to consider this in our Financial Bid while quoting the rates.	<i>Rates should be quoted as per terms of NIT. Unit rate has to be inclusive of all benefits, Supreme Court Registry will pay as per unit rate only.</i>
10	19 Clause 6.6	Kindly clarify how much amount of insurance covered require for deployed personnels’	<i>As per applicable government laws like ESI</i>
11	19 Clause 6.10	Kindly clarify about all statutory benefits which need to consider while quoting the rates in Financial Bid	<i>As per applicable government laws like EPF/ESI etc.</i>
12	22 Clause 11	Kindly clarify whether escalation in Minimum wages will be reimbursed by your good office or bidder need to consider the same while quoting the rates in his financial bid. Price variation/minimum wages escalation clause should be incorporated in the tender. It maybe : Labour : 85 % Material : 10 % Fixed Component: 5 %	<i>Will be considered as follows : Labour : 85 % Material : 10 % Fixed Component: 5 %</i>
13	29	Number of Housekeeping staff/ manpower mentioned at Srl. No.1 for main building	<i>This may be read as 220 Nos. in place of 244 Nos. However, total requirement of manpower will be re-viewed at the time of final award of contract and it may be increased or decreased as per requirement.</i>
14	30, 31 &32	Brand of Machines to be used for this project should be mentioned and it is better to install new machines	<i>The bidder is required to quote the rates for <u>only new machines of best/reputed brands to be used for cleaning or other purpose.</u></i>
15	33	Kindly clarify the Brand of	<i>The bidder is required to quote rates for the</i>

		materials/chemicals require to be used in this project	<i>best/reputed brands which are eco-friendly/ non-hazardous of ISI mark wherever applicable for cleaning agents/materials available in the market.</i>
16	33	Kindly clarify the exact purpose of this chemical (Cleanzo)	<i>Basically, it is a white phenyle for cleaning purpose.</i>
17	33	Since the said chemical (Finit) is discontinued and not available in the market. Kindly request your good office to provide us the alternate chemical.	<i>May use similar kind of non-hazardous/ eco-friendly preferably ISI mark chemical of best quality.</i>
18	7,8, 46 &51	Duration of experience of last 3 years, is it financial year or calendar year ? Request you this should be for 3 years from submission date or tender floating date not for 3 financial year.	<i>Experience will be counted upto last date of bid submission.</i>
19	-	Kindly clarify whether for this required services GST is applicable or exempted to your good organization. Clarity on applicability of GST need to be specified by the department as GST @ 18% is applicable on similar works.	<i>Supreme Court of India is not exempted from GST. Applicable as per law.</i>
20	-	Request you to provide the clarity on which minimum wages is applicable Central or State Govt?	<i>Government of National Capital Territory of Delhi.</i>
21	-	Manpower, Machines and Materials for Guest House (Prithviraj Road)is not mentioned in the tender.	<i>Already mention in NIT at page 29. Machine and Materials should be used as per requirement from time to time.</i>
22	-	List of manpower provided by the department is with reliever or bidder need to take the provision for additional manpower by quoting relieving charges. Request you to provide clarity on the same as work will be carried out on Sundays and Holidays also.	<i>Bidder has to include all his operational expenditure and quote unit rate in financial bid.</i>
23	-	Cartridge(s) of waterless urinal need to be listed in list of consumables	<i>Bidder may quote rates for such cartridges separately.</i>
24	-	A format need to be incorporated	<i>Bid will be evaluated on the basis of unit rate</i>

		for quoting manpower wages having details of Basic Wages, EPF, ESI Bonus, Leave and Uniform components.	<i>which is inclusive of all benefits. The bidder shall comply with all applicable Rules/Acts. Supreme Court Registry may call for proof of compliance any time during the period of contract.</i>
25	-	Price bid format need to be enhanced by having single format for quoting rates of Manpower, Material, Chemical, Machinery, Management fee etc.	<i>No change.</i>

Further Information

It is further informed to all concerned that the **date of submission of tenders/bids** in response to NIT dated 18.09.2021 for “Comprehensive maintenance i.e. Housekeeping & Mechanized Cleaning and Conservancy Services’ **has been extended to 08.11.2021 up to 3.00 p.m.** to give sufficient time to enable the bidders for submitting their bids. The technical bids shall be opened on the same day i.e. on 08.11.2021 at 3.30 p.m. by a Committee of Officers constituted for the purpose in presence of the bidders who wish to be present.

Note : The Supreme Court Registry shall be closed from 01.11.2021 to 06.11.2021 on account of Diwali Holidays.

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